

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001.

No.HHCVIG/Misc. Instructions/93-IV-
Dated Shimla, the 5th September, 2013.

From

The Registrar General,
High Court of Himachal Pradesh,
Shimla.

To

All the District/Addl. District & Sessions Judges,
In Himachal Pradesh.

Sub:- Expeditious disposal of family courts cases and appeals
-Compliance thereof.

Sir,

It has been observed that family Courts cases and appeals require priority in the interest of family life welfare of children and interest of society as a whole. So as to give timely justice to the aggrieved persons you are requested to ensure expeditious disposal of family Courts cases and appeals on priority basis. The instructions be complied in letter and spirit.

Please acknowledge the receipt of this communication.

Yours faithfully

(**Arvind Malhotra**)
Registrar (Vigilance)